

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)**

**: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.04.2024 AT 01:30 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/51/9/AMR/2021	CP Admitted on 28.11.2022	9 of IBC	Quality Steel and Wire Products Vs Vantage Machine Tools Pvt Ltd
	IA(IBC)/104/2024	U/s 12(2) and 60(5) of IBC 2016, R/w Reg 40 of IBBI( Insolvency Resolution Process for Corporate Persons ) Reg,2016	Immaneni Eswara Rao, RP of Vantage Machine Tools Private Limited
	IA(IBC)/151/2024	U/sec 43,44,49,50,66,69,60(5) and 236 of IBC,2016 R/w 35 A of IBBI(Insolvency Resolution Process for Corporate Persons Regulations)2016 and Rule 11 of NCLT Rules, 2016	Immaneni Eswara Rao, RP of Vantage Machine Tools Private Limited Vs Mr.Potluru Mohana Murali Krishna(Suspended Director) and Mrs Nandamuri Meena Latha(Suspended Director)
	IA(IBC)/11/2024	U/s 60(5) of IBC, 2016 R/w 36A & 36B of IBBI (Insolvency Resolution Process for Corporate Persons)Reg,2016 as well as Rule 11 of NCLT Rules, 2016	Smt.Nandamuri Meena Latha & Sri.Potluru Mohana Murali Krishna (Suspended Directors) Vs Sri.Immaneni Eswara Rao , RP of M/s Vantage Machine Tools Private Limited & Members of Committee of Creditor
	IA(IBC)/231/2023	60(5) of IBC	Canara Bank (CoC) Vs. M/s Qwality Steels and Wire Products & 3 Ors.
	IA(IBC)/216/2023	60(5) of IBC	M/s. Vertex Cranes & Hoits Vs. Shri Immaneni Eswara Rao, Liquidator of M/s. Vantage Machine Tools Pvt Ltd
	IA(IBC)/142/2023	U/s 19 of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	Mr. Immaneni Eswara Rao.Vs. Nandamuri Meenalatha & S. Others.

**ORDER**

**IA (IBC)/104/2024:**

**Present: Mr. T. Uma Sankar, Ld. Counsel for the RP.**

Sd/-

Sd/-

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This application has been filed by the RP seeking to extend the CIRP time period by another 60 days with effect from 21.02.2024 to 21.04.2024. Heard. The CIRP time period is extended by 60 days i.e. from 21.02.2024 to 21.04.2024. Accordingly, **IA (IBC)/104/2024 is allowed and disposed of.**

**IA (IBC)/151/2024:**

**Present:** Mr. T. Uma Sankar, Ld. Counsel for the RP.

Ld. Counsel for the Applicant shall issue notice to the Respondents by informing the next date of hearing and file a compliance memo well before the next date of hearing. List the matter on 12.06.2024.

**IA (IBC)/11/2024:**

**Present:** Mr M. M. Viswaraj, Ld. Counsel for the Applicants.

Mr. T. Uma Sankar, Ld. Counsel for R1.

Vakalat of R2 (b) filed in e-portal, physical copy not filed. For filing physical copy of vakalat of R2 (b) and counters of all respondents, list the matter on 12.06.2024.

**IA (IBC)/231/2023:**

**Present:** None appears for the Applicant.

Mr. T. Uma Sankar, Ld. Counsel for R4.

Pleadings are completed. For hearing, list the matter on 12.06.2024.

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**IA (IBC)/216/2023:**

**Present:** Mr. Ajay, Proxy counsel for the Applicant.

Mr. T. Uma Sankar, Ld. Counsel for the Respondent.

Ld. Counsel for the Applicant is asking for proceeding the claim which is delayed by 81 (Eighty One) days. In view of the averments made in the application, which are well spotted by the affidavit and the other documents, we think that this application be allowed and accordingly delay of 81 (Eighty One) days is condoned and the RP is directed to consider the claim filed by the applicant. Accordingly, **IA (IBC)/216/2023 is allowed and disposed of.**

**IA (IBC)/142/2023:**

**Present:** Mr. Sachin Sharma, Proxy counsel for the Applicant.

Mr. M. Parameswara Reddy, Ld. Counsel for R4 present.

Pleadings are completed. For hearing, list the matter on 12.06.2024.

Sd/-

**SANJAY PURI**  
**MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ**  
**MEMBER (JUDICIAL)**